

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. 406/1994

Wednesday this the 13th day of April, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Aliyarkutty,
Son of late Ibrahimkutty,
aged 24 years,
Kollasseri Kizhakkathil.

.. Applicant

By Advocate Mr.K.Ramakumar

vs.

1. The Union of India represented by the
General Manager, Southern Railway,
Madras.

2. The Divisional Personnel Officer,
Southern Railway, Trivandrum.

3. Smt.Kulsam Beevi, Metta Kizhakkethil,
Kalles Bhagan P.O., Karunagappally,
Kollam.

4. The Kerala State Cashew Development Corporation Ltd.,
represented by the Chairman,
Factory No.53,
kallukadavu. .. Respondents

By Advocate Mrs.Sumathi Dandapani (R1 & 2)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant challenges an appointment, proposed to be granted to Respondent-3, under the dying in harness scheme. Applicant is the son of a deceased employee - Ibrahimkutty and 3rd respondent is his widow.

2. The rival contenders came before this Tribunal earlier in O.A.1895/92 and O.A.753/93 and we directed the Railways to consider their claims and make an appointment. Learned counsel for applicant would submit that Respondent-3 is overaged and that she is getting appointment on the basis of wrong statements. If applicant has such a case, he may raise it before the Chief Personnel Officer, Southern Railway, who will take a decision in the

matter within six weeks of the receipt of the representation. Unless there is very great urgency, the proposed appointment will not be made in the meanwhile. If it has to be made due to compelling urgency, it will be on purely adhoc basis, subject to the decision of the Chief Personnel Officer.

3. Application is disposed of. No costs.

Dated the 13th April, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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